

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**I. A. No. 671 of 2018 in
Company Appeal (AT) (Insolvency) No. 198 of 2018**

IN THE MATTER OF:

Tata Steel Ltd.

...Appellant

Vs

Liberty House Group Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Dr. A. M. Singhvi, Sr. Advocate assisted by Mr. V. P. Singh, Ms. Ruby Ahuja, Ms. Anindita Roy Chowdhary, Mr. Abhimanyu Chopra, Mr. Aditya Jalan, Mr. Avishkar Singhvi, Ms. Tahira Karan Jawala, Mr. Aman Sharma, Mr. Vishal Gehrana, Mr. Siddharth Sharma, Mr. Sahil Moonga, Mr. Priyank Ladohia and Mr. Shubham, Advocates.

For Respondents: Mr. A. S. Chandhiok and Mr. Dhruv Mehta, Sr. Advocates with Mr. K. Datta, Ms. Prachi Johri, Mr. Kushal and Ms. Sweta Kakkad, Advocates for R-1.

Mr. Arun Kathpalia, Sr. Advocate with Ms. Misha, Mr. Siddhant Kant, Mr. Shantanu Chaturvedi and Ms. Srishti, Advocates.

Mr. Ramji Srinivasan, Sr. Advocate with Mr. Bishwjit Dubey, Ms. Surabhi Khattar, Mr. Naveen Hegde, Mr. Bhupendra Verma and Ms. Spandan Biswal, Advocates for R-3.

ORDER

24.05.2018: Counsel for the Appellant is allowed to file rejoinder affidavit by tomorrow.

An Interlocutory Application no 671 of 2018 has been filed by the 3rd Respondent – ‘Committee of Creditors’ for clarification of the earlier interim order

dated 9th May, 2018. On hearing the parties we find that there are some typographical errors and some sentence has not been properly typed therein. For the said reason we clarify the interim order dated 9th May, 2018 as follows:-

The Committee of Creditors and others will follow interim order dated 9th May, 2018 and the Committee of Creditors on approval of one or other resolution plan will keep it in seal cover.

In view of aforesaid interim order further proceeding shall remain stayed and the Appellate Tribunal may exclude such period from counting the total period for Corporate Insolvency Resolution Process. The interim order dated 9th May, 2018 stands clarified to the extent above. I.A. No. 671 of 2018 stands disposed of.

Post the appeal 'for admission' on **12th July, 2018**. The appeal may be disposed of at the stage of admission.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc